

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'SMC' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and  
Amarjit Singh, Judicial Member]**

ITA No.7010/Mum/2018  
Assessment Year: 2007-08

**Pradeep D. Khedkar HUF**  
*1501, Dosti Orchid,  
15<sup>th</sup> Floor, Dosti Acers,  
Off. S. M. Road, AntopHill,  
Wadala (E), Mumbai-400 037  
[PAN : AAAHP 2056 B]*

..... **Appellant**

**Vs.**

**Income Tax Officer – 17(2)(3)  
Mumbai**

.....**Respondent**

**Appearances:**

**Surendra Nijsune** *for the appellant*  
**Smita Verma** *for the respondent*

Date of concluding the hearing: : February 19, 2021  
Date of pronouncement : February 19, 2021

**O R D E R**

**Per Bench :**

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 19<sup>th</sup> day of February, 2021.

Sd/-  
**Amarjit Singh**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 19<sup>th</sup> day of February, 2021**  
*Roshani, Sr. PS*

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Mumbai benches, Mumbai*